

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.145/GT/2019

Subject : Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 15.5.2019) to 31.3.2024

Petitioner : NTPC Ltd.

Respondents : MPPMCL & ors

Date of hearing : 25.7.2019

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Shyam Kumar, NTPC
Shri Parimal Piyush, NTPC
Shri Nirnay Gupta, Advocate, CGPDCL
Shri Saumya Sanyal, Advocate, CGPDCL
Shri Anurag Naik, MPPMCL

Record of Proceedings

This Petition has been filed by the Petitioner, NTPC for approval of tariff of Lara Super Thermal Station (2 x 800 MW) for the period from anticipated date of commercial operation of Unit-I i.e. 15.5.2019 to 31.3.2024 in terms of the 2019 Tariff Regulations.

2. During the hearing, the representative of the Petitioner submitted that Unit-I of the generating station would achieve COD during the month of August, 2019. Accordingly, the representative prayed that it may be permitted to amend the petition after COD of Unit-I, taking into account the actual figures up to COD.

3. The Commission adjourned the hearing and permitted the Petitioner to amend the petition based on the audited figures upto the actual COD of Unit-I of the generating station. The Commission directed the Petitioner to serve copy of the amended petition to the Respondents along with the following additional information:

- (a) Status of actual COD along with revised tariff forms, if any;
- (b) Statement showing details of exchange rates considered on various dates for working out IDC and FERV claims;
- (c) Form-8 in respect of foreign loans;
- (d) Amount of depreciation forming part of IEDC capitalized as on respective CODs;
and



(e) Details of inter-unit transfer of assets, if any, from or to the generating station.

4. The Respondents shall file their replies within four weeks after receipt of the amended petition. Rejoinder, if any, shall be filed within two week thereafter.

5. Matter shall be listed for hearing after filing of the revised petition.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Law)

